REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore 560 038.

Dated: 1 - 11 - 8 7

APPLICATION NO 461 /8 7(F)

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Shri M. Puttanna

APPLICANT

Τo

RES PONDENTS

The Asst. Divisional Engineer, Shankarapuram Telephone Exchange, Bangalore &

- 1. Shri M. Puttanna C/o Shri M. Raghavendra Achar Advocate 1074-1075, Banashankari I Stage Bangalore - 560 050
- 2. Shri M. Raghavendra Achar Advocate 1074-1075, Banashankari I Stage Bangalore 560 050
- 3. The Assistant Divisional Engineer Shankarapuram Telephone Exchange Bull Temple Road Bangalore 560 019
- 4. The Divisional Engineer
 Maintenance (Indoor)
 Shankarapuram Telephone Exchange
 Bull Temple Road
 Bangalore 560 019
- 5. The Assistant General Manager(Staff)
 Bangalore Telephones
 Bangalore 560 001

6. Shri M. Vasudeva Rao
Central Govt SENDING COPHES of ORDER PASSED By Buildings, Bangalore - 1

Please find enclosed herewith the copy of ORDER/SXXX

WWEREN passed by this Tribunal in the above said application

29-10-87

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Diary No. 138.7/02/8 Dom's 4/11/0, -4-16 P.M.

Diary No. 128 4 1 181

Encl: as above.

Deputy Registrar
(JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 29TH OCTOBER 1987

Present: Hon'ble Shri P. Srinivasan, Member (A)

Hon'ble Shri Ch. Ramakrishna Rao, Member(J)

APPLICATION NO. 461/87(F)

M.Puttanna,
Aged 35 years
s/o B.S. Mallaiah,
Wireman,
Shankarapuram Telephone E change,
Bull Temple Road,
Bangalore -560 019.

Applicant

(Shri M.R. Achar....Advocate)

Vs.

1. The Assistant Divisional Engineer, Shankarapuram, Telephone E Change,
Bull Temple Road,
Bangalore-19.

- 2. Divisional Engineer, Maintenance (Indoor), Shankarapuram Telephone E change, Bull Temple Road, Bangalore-19.
- 3. The Assistant General Manager(Staff)
 Bangalore Telephones,
 Bangalore 560 001. Respondents

(|Shri M.V. Rao Advocate)

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This application has come up for hearing before this Tribunal to-day, Hon'ble Member (A) made the following:

ORDER

This application filed before this Tribunal on 26-5-1987 is badly delayed. The applicant is aggrieved with the order dated 30-10-1983 passed by the appellate authority dismissing the appeal of the applicant against the penalty of removal from service imposed on him. The application should have been filed before 1-5-1986, but was, in fact, filed on 26.5.1987.



- 2. Shri M.R. Achar appearing for the applicant prayed that the delay may be condoned but was unable to give any reasonable cause for the delay except that the applicant is a class IV official. We are unable to accept this explanation and the application has therefore to be dismissed as barred by limitation.
- 3. However, before parting with this application, we would refer to a prayer made by Shri Achar that the respondents could on their own, take the applicant back into service at the bottom of the scale as a fresh appointee and give him another chance. It is up to the respondents to consider this request if it can be done in accordance with the rules.
- 4. In the result, the application is dismissed as barred by limitation.

Parties to bear their own costs.

Sd/-___ (P. SRINIVASAN) 5011-

(P. SRINIVASAN) MEMBER (A) (CH. RAMAKRISHNA RAO) ' | '
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE